

**OFFICE OF THE DISTRICT & SESSIONS JUDGE: NORTH-WEST DISTRICT
ROHINI COURTS : DELHI**

Genl.I/NW/Rohini/2019/14987-15022

Delhi, dated the 3/5/19

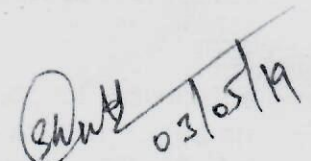
SUB:- AFFIXING OF ADVOCATES WELFARE FUND STAMP ON THE VAKALATNAMA.

Enclosed letter bearing Ref. No. 598/SF/2019 dated 20.04.2019, on the subject cited above, has been received from the Hony. Secretary, Bar Council of Delhi, New Delhi, is being forwarded to the following for information and necessary compliance/action to:-

1. All the Ld. Judicial Officers posted at North-West District, Rohini Courts, Delhi.
2. The Hony. Secretary/ President, RCBA, Rohini Courts, Delhi with the request to direct the quarter concerned to affix the same on the Notice Board at Rohini Court Bar Association, Rohini Courts, Delhi for information and wide publicity.
3. Incharge, Caretaking Branch, Rohini Courts, Delhi with the request to direct the quarter concerned to affix the same on the Notice Board at Rohini Courts Complex, Delhi.
4. Incharge, Filing Section, Rohini Courts, Delhi for information and necessary action.
5. Dealing Official, R& I Branch, for uploading the same on the LAYERS.

This issue with the concurrence of the Ld. Officer Incharge, General Branch-I, North-West District, Rohini Courts, Delhi.

Encl: As above


(Branch Incharge)
General Branch-I, NW & North District,
Rohini Courts, Delhi

Vishnu Sharma
ADVOCATE
HON. SECRETARY



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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref No. : 589/SF/2019

Dated : 20-04-2019

To

1. The Registrar General, Supreme Court
2. The Registrar General, Delhi High Court
3. The District Judge, Tis Hazari Courts
4. The District Judge, Rohini Courts
5. The District Judge, Saket Courts
6. The District Judge, Karkardooma Courts
7. The District Judge, Dwarka Courts,
8. The District Judge, Patiala House Courts
9. The Chairperson, Tribunals

Sub : AFFIXING OF ADVOCATES WELFARE FUND STAMP
ON THE VAKALATNAMA

Sir,

The Bar Council of Delhi is a statutory body constituted under the Advocates Act, 1961. As per the Advocates Welfare Fund Act, 2001, one of the tasks assigned to the Bar Council of Delhi is printing and distribution of Advocates Welfare Fund Stamps as per section 26 of the Act.

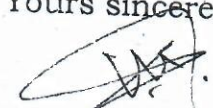
Needless to say that the funds so generated by the distribution of Advocates Welfare Fund stamps is being used for the welfare activities as envisaged in the provisions of the Act. Therefore, the compliance of section 27 of the Welfare Fund Act for affixing of stamps on the Vakalatnama is mandatory as per the act of the Parliament.

In view of the aforesaid, it is humbly requested that no Vakalatnama may kindly be entertained, if the same is not having the requisite Advocates Welfare Fund Stamp affixed on it and accordingly, staff can be directed not to entertain any petition in which the Vakalatnama is not having the appropriate welfare fund stamps affixed on the same.

The Bar Council of Delhi shall be highly obliged for the same.

Thanking you,

Yours sincerely,


Vishnu Sharma
Hony. Secretary

B.O. : 1-F, Lawyers/Chambers, High Court of Delhi, New Delhi-110 003 Ph.: 23387701

Ld. All Court - I